

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 2224
TO BE ANSWERED ON FEBRUARY 12, 2026**

PROGRESS MADE UNDER PMAY-U IN WEST BENGAL

NO. 2224. SHRI AZAD KIRTI JHA:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the number of urban housing units completed along with the number of those remaining incomplete under the Pradhan Mantri Awas Yojana – Urban (PMAY-U) so far, especially in West Bengal;**
- (b) the details and the status of slum rehabilitation projects in major cities and their integration with infrastructure services;**
- (c) the details of the measures taken to ensure affordable housing in Tier-II cities and peri-urban areas; and**
- (d) whether the private sector and State Governments are being engaged together in delivering these housing units and if so, the details thereof?**

ANSWER

**THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI TOKHAN SAHU)**

(a) to (d): Ministry of Housing and Urban Affairs (MoHUA) has been implementing Pradhan Mantri Awas Yojana – Urban (PMAY-U) since 25.06.2015 with an aim to provide all weather pucca houses with basic civic amenities to all eligible urban beneficiaries including slum dwellers across the country. Based on the learnings from the experiences of implementation of PMAY-U, MoHUA has revamped the scheme and launched PMAY-U 2.0 ‘Housing for All’ Mission with effect from 01.09.2024 for implementation in urban areas across the country to construct, purchase and rent a house by 1 crore additional eligible beneficiaries at affordable cost in next five years. PMAY-U 2.0 is implemented through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), Affordable Rental Housing (ARH) and Interest Subsidy Scheme (ISS).

PMAY-U and PMAY-U 2.0 adopts a demand driven approach wherein States/Union Territories (UTs) assess the requirement through their Urban Local Bodies (ULBs)/Implementing Agencies in their respective jurisdictions. Eligible citizens are also allowed to apply through Unified Web Portal of PMAY-U 2.0 with all details on the portal. States/UTs/ULBs validate the beneficiaries as per the eligibility criteria of the scheme guidelines and selection/scrutiny of beneficiary lists are done at multiple levels in the States/UTs. The Scheme Guidelines and Unified Web Portal for submitting the online applications can be accessed through <https://pmay-urban.gov.in>. Based on the demand survey and selection of beneficiaries, the project proposals are prepared and approved by the State Level Sanctioning and Monitoring Committee (SLSMC) headed by the Chief Secretary of States/UTs for further consideration of release of Central Assistance by the Central Sanctioning and Monitoring Committee (CSMC).

Based on the project proposal submitted by States/UTs, a total of 122.28 lakh houses including 10.66 lakh under PMAY-U 2.0, have been sanctioned by the Ministry, so far across the country including Tier-II cities and peri-urban areas. Of the sanctioned houses, 114.84 lakh houses have been grounded; of which 97.02 lakh are completed/delivered to the beneficiaries as on 22.01.2026. Out of the total sanctioned houses under the schemes, about 29 lakh houses have been sanctioned to slum dwellers. The State-wise details of number of houses sanctioned, grounded and completed including State of West Bengal are at Annexure. The progress of the scheme can also be accessed on the PMAY-U dashboard (<https://dashboard.pmay-urban.gov.in>).

Moreover, as per PMAY-U 2.0 guidelines, States/UTs are required to formulate 'Affordable Housing Policy' and adopt key reforms to attract private investment and create an enabling eco-system for augmenting the affordable housing stock in the country.

Further, States/UTs are encouraged to ensure convergence of the scheme with various other Centrally Sponsored Scheme and Missions including Smart Cities Mission (SCM), AMRUT 2.0, PM SVANidhi, PM Surya Ghar: Muft Bijli Yojana etc. and other relevant schemes for provision of related infrastructure services. In addition, States/UTs are also encouraged to explore convergence with relevant State schemes.

State-wise details of number of houses sanctioned, grounded and completed including State of West Bengal under PMAY-U & PMAY-U 2.0

Sr. No.		Name of the State/ UT	Physical Progress of Houses (Nos)		
			Sanctioned	Grounded	Construction Completed
1	States	Andhra Pradesh	19,48,070	18,34,207	11,23,682
2		Bihar	4,45,103	3,72,294	1,98,481
3		Chhattisgarh	3,05,910	2,91,215	2,62,437
4		Goa	3,174	3,174	3,174
5		Gujarat	10,29,497	10,02,277	9,66,065
6		Haryana	1,32,846	86,725	73,134
7		Himachal Pradesh	14,026	12,940	11,914
8		Jharkhand	2,43,358	2,10,742	1,65,760
9		Karnataka	5,77,669	4,98,457	3,99,076
10		Kerala	1,62,134	1,55,608	1,39,646
11		Madhya Pradesh	10,02,259	9,51,660	8,96,760
12		Maharashtra	12,78,999	11,75,695	10,43,061
13		Odisha	2,23,972	1,92,718	1,69,067
14		Punjab	1,50,610	1,24,216	1,02,370
15		Rajasthan	3,48,053	3,11,612	2,64,828
16		Tamil Nadu	6,79,186	6,68,510	6,20,093
17		Telangana	3,62,294	2,49,402	2,25,397
18		Uttar Pradesh	21,02,327	17,63,737	17,17,547
19		Uttarakhand	66,577	63,525	51,565
20		West Bengal	6,18,380	6,09,513	5,09,483
Sub- total (States) :-			1,16,94,444	1,05,78,227	89,43,540
21	North East States	Arunachal Pradesh	13,346	11,924	8,471
22		Assam	1,87,028	1,73,323	1,44,107
23		Manipur	56,047	50,201	22,466
24		Meghalaya	7,072	4,125	2,841
25		Mizoram	39,616	39,123	33,946
26		Nagaland	31,067	31,060	30,147
27		Sikkim	299	299	219
28		Tripura	90,315	88,468	81,921
Sub- total (N.E. States) :-			4,24,790	3,98,523	3,24,118
29	Union Territories	A&N Island	377	377	234
30		Chandigarh	1,278	1,278	1,278
31		DNH & DD	10,367	10,367	9,933
32		Delhi	32,075	32,075	32,075
33		J&K	45,112	42,760	35,167
34		Ladakh	1,434	1,030	968
35		Puducherry	18,253	18,047	12,543
Sub- total (UT) :-			1,08,896	1,05,934	92,198
Grand Total* :-			122.28 Lakh	114.84 Lakh*	97.02 Lakh*

* Includes completed (3.42 lakh)/ grounded (4.01 lakh) houses of JnNURM during mission period.